



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th May, 2019

No. LGL.24/1998/179.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 7th March, 2019** is hereby published for general information.

ASSAM ACT NO. V OF 2019

(Received the assent of the Governor on 7th March, 2019)

**THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND
PENSION FUND AND DEPOSIT LINKED INSURANCE
FUND SCHEME (AMENDMENT) ACT, 2019**

AN ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955

Preamble

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act X
of 1955

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

Short title,
Extent and
commencement

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2019.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment
of Section 3

2. In the principal Act, in section 3, in sub-section (1), in between the words "Life Assurance coverage" and "for the", the words "and health care assurance to the extent and in the manner as may be specified in the Scheme" shall be inserted.

Amendment
of the Schedule

3. In the principal Act, in the Schedule, in para 9B,-
 - (a) in sub-para (iii), for the words "forty thousand" appearing after the words "more than rupees", the words "one lakh" shall be substituted.
 - (b) in sub-para (v), for the punctuation mark "." appearing at the end, the punctuation mark ";" shall be substituted, and thereafter the following new sub-paras shall be inserted, namely :-
 - “(vi) The health care assurance benefit to be provided by the hospitals established under the Scheme to the extent as may be determined by the Board of Trustees under sub-para (viii) of this paragraph, which shall be in addition to any other benefits as admissible to them under the existing Health Care Schemes of the State and the Central Governments, respectively;

- (vii) The determination of the cost of administration and maintenance of such hospitals in consultation with the Government of Assam which shall be borne by the State Government;
- (viii) The limit of health care assurance to be claimed by an employee under sub-para (vi) which shall be within the limit as determined under this sub-paragraph by the Board of Trustees constituted under para 1(a) of the Schedule to this Act, with the approval of the Government of Assam;
- (ix) The manner in which the requirement of land for construction of hospitals to be established under the Scheme is to be submitted to the Government of Assam, which the State Government is to provide subject to availability of Government land.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.